

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:340  
ANSWERED ON:09.08.2012  
LAND ACQUISITION BY ONGC  
Alagiri Shri S. ;Choudhary Shri Harish

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the land acquisition by the Oil and Natural Gas Corporation (ONGC) for various projects is being done with mutual agreement between the landowners and ONGC;
- (b) if so, the details thereof;
- (c) whether some of the mutual agreements have been made by ONGC in an improper manner;
- (d) if so, the number of complaints received from landowners in this regard against ONGC during the last three years; and
- (e) the details of action taken thereon and the outcome thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. Singh)

(a) and (b): Oil and Natural Gas Corporation Limited(ONGC) is following Land Acquisition Act 1894 for acquiring land and paying the compensation as per the directives of the revenue authority of the concerned State.

However, ONGC acquires lands on temporary basis either on annual rent or 33 years lease by mutual agreement between the farmers and the in-house negotiating Committee of ONGC or alternatively through Deputy Collector/Special Land Acquisition Officer (SPLAO)/District Revenue Authority under LAQ Act, 1894.

In case of temporary acquisition, if the land is declared as Oil/ Gas producer, the same is acquired on permanent basis under the LAQ Act, 1894 through an award passed by the Dy. Collector/SPLAO/District Revenue authority of the Government of Corresponding state. Compensation is paid as decided by the revenue authority.

If such well is declared not required by ONGC for its operation or abandoned after operation, the same is returned to its owners after paying restoration charges and other compensation, if any.

(c): ONGC has always followed the provision and procedure of LAQ Act, 1894 and ONGC has not made any mutual agreement in an improper manner.

(d) and (e): Do not arise in view of (c) above.